

Serial No...<sup>21</sup>.....

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**ORIGINAL APPLICATION NO. 162 OF 2025/EZB**

In the matter of:

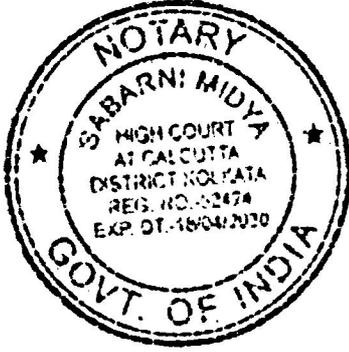
Paribesh Academy & Others

... Applicants

Versus

The State of West Bengal & Others

... Respondents



I N D E X

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15 OCT 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO. 162 OF 2025/EZB**

IN THE MATTER OF:

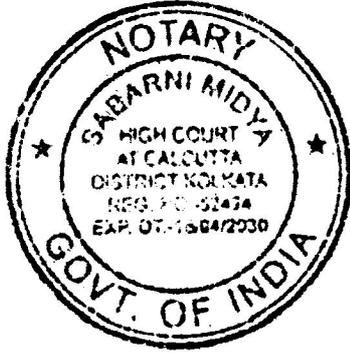
PARIBESH ACADEMY &amp; OTHERS

... APPLICANTS

VERSUS

THE STATE OF WEST BENGAL &amp; ORS.

... RESPONDENTS

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT No. 2**

I, PARTISOH MAJUMDAR, son of Late Manick Majumdar, age about 46 years, by occupation – Business, by religion – Hindu, residing at Village: 5 No. Krishnapur, Post: Rabindranagar, Police Station: Chinsurah, District: Hooghly, Pin: 712 103, do hereby solemnly affirm and state as follows:

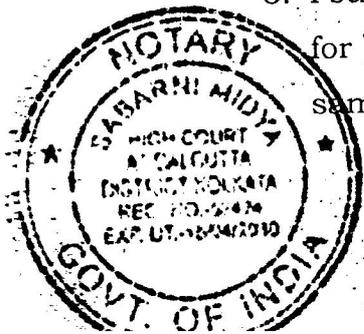
1. I being applicant no. 2 herein well conversant with the facts and circumstances of the instant case. I am competent to affirm this affidavit.
2. The Applicant no. 2 states that this original application was filed before this Hon'ble Tribunal to protect the water body/pond located at Mouja Kulihanda, under Kodalia No. 2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1,

**15 OCT 2025**



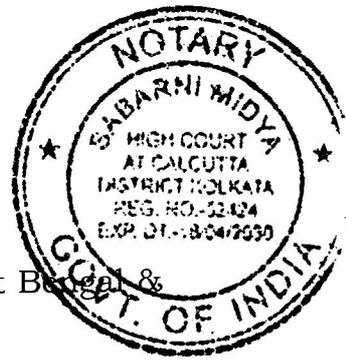
P.O. Rabindranagore, District Hooghly (hereinafter referred to as the said "water body"), which was filled up illegally by the private respondent.

3. The instant supplementary affidavit is being filed pursuant to the solemn order dated 11<sup>th</sup> September 2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, in O.A. No. 162/2025/EZ (Paribesh Academy & Ors. Vs State of West Bengal & Ors.). A copy of the solemn order dated 11<sup>th</sup> September, 2025 is annexed hereto and marked as Annexue - "A".
4. The Applicant no. 2 states that the aforementioned water body, being Plot no./L.R. Dag no. 7309, has been vested to the Government of West Bengal and registered under Khatian no. 1. Therefore, the details of the government-vested land registered under Khatian no. 1 are not available for the general public to access. A screenshot obtained from the website of the Land & Land Reform and Refugee Relief and Rehabilitation Department is annexed hereto and marked as Annexure- "B".
5. However, on 10.07.2024, the Assistant Director and B.L. & L.R.O., Chinsurah-Mogra, Hooghly, provided the certified copy of revenue records for the said water body to applicant no. 2, in compliance with the oral direction passed by the District Magistrate, Hooghly, during the hearing of the complaint filed by applicant no. 2. A copy of the said revenue records is annexed hereto and marked as Annexure- "C".
6. I submit that the aforesaid documents, disclosed herein, are necessary for just and proper adjudication of the present application and the same may be treated as a part of the an Original Application No.



15 OCT 2025

X



162/2025/EZ (Paribesh Academy & Ors. Vs State of West Bengal & Ors.).

7. The statements contained in paragraph no. 1 to 5 of the forgoing affidavit are true to my knowledge, which also includes are information derived from records, which I believe to be true and those contained in paragraph nos. 6 thereof are my respectful submission before this Learned Tribunal.

*Paribesh Mojmoo*

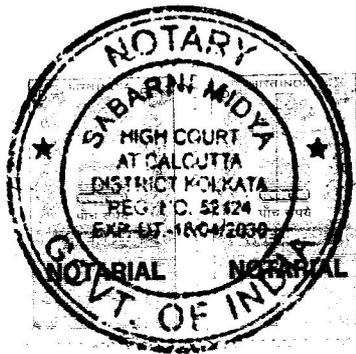
Prepared in my Office and Identified by me

Deponent

*B. Kash Shaw*

Advocate

WB/954-A1/2014



Solemnly Affirmed & Declared before me on identification  
*[Signature]*  
Sabarni Midya, Notary  
Reg. No: 52424 Govt. of India  
High Court at Calcutta



Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.162/2025/EZ

Paribesh Academy &amp; Ors.

Applicants

Versus

State of West Bengal &amp; Ors.

Respondents

Date of hearing: 11.09.2025

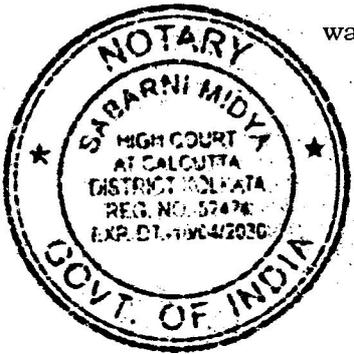
**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: Mr. Bikash Shaw, Advocate for the applicants (through V.C.).

**ORDER**

1. The applicants have filed the present application under Section 18 (1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010, *inter alia*, seeking the relief of issuance of orders restraining the respondents from filling up the waterbody and raising any permanent and temporary construction over the waterbody/pond situated at Mouja Kulihanda, under Kotalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No.18, L.R. Dag No.7309 in Khatian No.1, P.O. Rabindranagore, District Hooghly with incidental and consequential reliefs.

2. Learned counsel for the applicant has relied on copy of notice issued by Sub-Divisional Magistrate, Sadar, Hooghly and FIR No.287/2024 dated 08.07.2024 registered under Police Station-Chinsurah in support of his submission as to the land in question being waterbody.

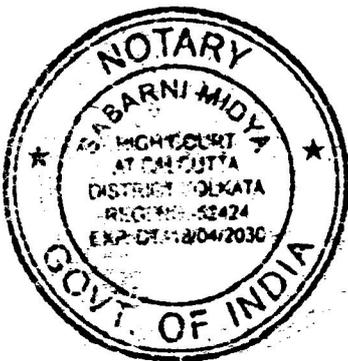


3. However, when asked about the revenue record, learned counsel seeks two weeks' time to produce copies of the relevant revenue record.
4. Copies of the relevant revenue record may be filed within two weeks.
5. List on 17.10.2025 for further hearing on the question of admission.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 11<sup>th</sup>, 2025  
Original Application No.162/2025/EZ  
SKB



Search

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Annexure-'B'

Welcome --&gt; BIKASH SHAW → CHANGE PASSWORD → LOGOUT (LOGOUT) | SCREEN READER ACCESS



ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রাণ ও পুনর্বাসন দপ্তর  
Land & Land Reforms and Refugee Relief and Rehabilitation Department



Citizen Services



Know Your Property



Query Search



Public Grievance



Mouza Information



Revenue Court Case  
Management System  
(RCCMS)

## KHATIAN & PLOT INFORMATION

### Mouza Identification

Code Wise / Name Wise: \*  Code Wise  Name Wise

District:\*

[ 06 ] HOOGHLY

Block:\*

[ 01 ] MOGRA CHINSURA

Mouza:\*

[ 102 ] Madhupur

Choose Your Language:

English

### Option:

Khatian Type: \*  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No.:

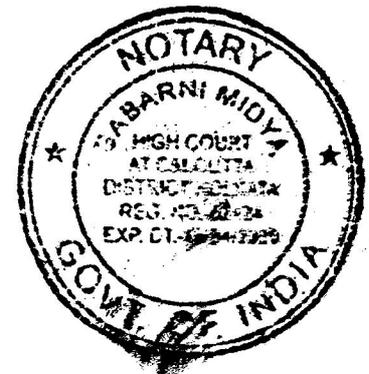
7309 /

Enter Captcha\*

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VIEW

LIVE





# Record Not Found !!!!

**Encroaching of Govt. land is punishable Offence.**

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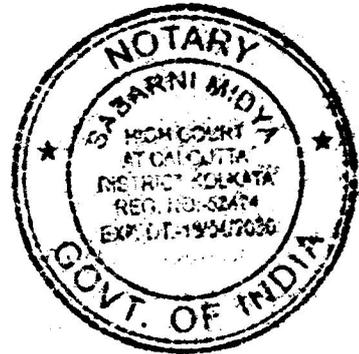
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### Contact Address

📍 Director of Land Records and Survey, 35, Survey Building, Gopal Nagar Road, Kolkata-700027

☎ 033-2479-5726

✉ dlrswb.grievancecell@gmail.com

✉ dlrswb@gmail.com



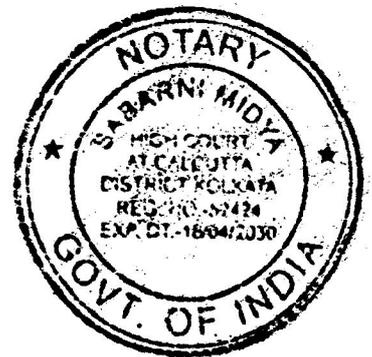
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পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার অর্থিকগণিতকর্ম কমিশন

-দাগের তথ্য-



[০৬০১০১৮]

জেলা- হুগলী

ব্লক- মারো ছিড়া

থানা- ছিড়া

মৌজা- কুদিহাওা

জে.এম.নং- ১৮

জমির পরিমাণ(এ)- ০.৯৬০

দাগ নং- ৭০০১

শ্রেণী- শাদি

সাবেক দাগ নং- ২১

সিডিফাল নং	শ্রেণী	আংশ	আংশ পরিমাণ(এ)	স্বায়ত্ত্ব/সেমীর বিবরণ	মন্তব্য
১	পুকুর	১.০০০০	০.৯৬০	পশ্চিমবঙ্গ সরকার শফে কালেক্টর সার-রিজ বিনামিত মেচএলাকা ছুত	
		১.০০০০	০.৯৬		

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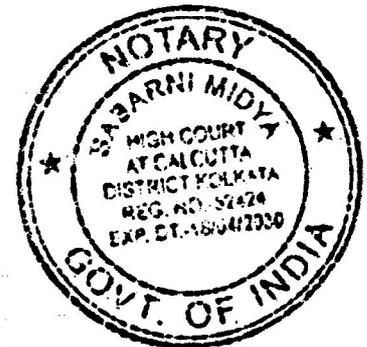
10.07.2024

Assistant Director

and

B.L. & L.S.O.

Chinsurah-Mogra, Hooghly,



## GOVERNMENT OF WEST BENGAL

Office of the Land and Land Reforms Officer

## Plot Information

District- Hooghly Mouja- Kulihanda Dag No. 7309 Old Dag No. 21		Block - Mogra Chinsurah J.L. No. 18 Class - Sali/Agriculture		Police Station Chinsurah Quantum of land (A) 0.960	
Khatian No.	Class	Share	Quantum of share (A)	Description of Rayat/Lessee	remarks
1	Pukur	1.0000	0.960	Collector on behalf of West Bengal Government address - Own Notified irrigation area	
		1.0000	0.96		

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Sd/- Illegible  
10.07.2024

Assistant Director  
And

B.L.& L.R.O.

Chinsurah Mogra, Hooghly

